

50/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 641/2005  
R.A/C.P No. ....  
E.P/M.A No. ....

1. Orders Sheet..... Pg. 1 ..... to .....  
2. Judgment/Order dtd. 07.03.2005 Pg. 1 ..... to .....  
3. Judgment & Order dtd. .... Received from H.C/Supreme Court  
4. O.A. .... 641/2005 Pg. 1 ..... to .....  
5. E.P/M.P. .... Pg. ..... to .....  
6. R.A/C.P. .... Pg. ..... to .....  
7. W.S. .... Pg. ..... to .....  
8. Rejoinder. .... Pg. ..... to .....  
9. Reply. .... Pg. ..... to .....  
10. Any other Papers. .... Pg. ..... to .....  
11. Memo of Appearance. ....  
12. Additional Affidavit. ....  
13. Written Arguments. ....  
14. Amendement Reply by Respondents. ....  
15. Amendment Reply filed by the Applicant. ....  
16. Counter Reply. ....

SECTION OFFICER (Judl.)

*Shahid*  
01/11/2005

FORM NO. 4  
 (SEE RULE 42)  
 CENTRAL ADMINISTRATIVE TRIBUNAL  
 GUWAHATI BENCH

ORDER SHEET

Original Application No. 64/2005

Misc. Petition No. \_\_\_\_\_

Contempt Petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicants: Dimal Chakraborty

Respondents: U.D.I. 2005

Bhattacharya

P.K. Samanta

Advocates for the Applicant

MR. K. Bhattacharya

P.K. Samanta

Advocates of the Respondents

C.G.S.C.

Order of the Tribunal

Notes of the Registry

Date

7.3.05.

Present: Hon'ble Mr. Justice G. Siva-  
 rajan, Vice-Chairman  
 Hon'ble Mr. K. V. Prahladan,  
 Member (A).

Judgment delivered in  
 open Court at the admission stage.  
 Kept in separate sheets. Application  
 is disposed of. No costs.

G. Siva-  
 rajan  
 Member

G. Siva-  
 rajan  
 Vice-Chairman

NO steps.

1m

5.5.2005

Heard Mr. K. Bhattacharya, learned counsel for the applicant and Mr. A. K. Chaudhuri, learned Addl. C. G. S. C. for the respondents. Learned counsel for both the parties agreed that the direction of the Tribunal has already been complied with.

Hence the matter is closed.

G. Siva-  
 rajan  
 Member

G. Siva-  
 rajan  
 Vice-Chairman

16.3.05

Copy of the order  
 has been sent to the  
 D/see for issuing the  
 same to the applicant  
 by Post.

Recd. copy by  
 P.K. Samanta  
 17/5/05

bb

4. 5. 05

A compliance report  
has been submitted  
by the case, A.K. Chaudhary  
of the O.A. 641(05).

DRS.

12.5.05

Copy of the order  
has been sent to the  
D.P.C.C. for recency  
the one to the applicant  
and copy of the same  
handed over to the  
Addl. C.G.S.C.

AS

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A. No. 64 of 2005

DATE OF DECISION 07.03.2005

Shri Bimal Chakraborty

APPLICANT(S)

Mr. K. Bhattacharjee

ADVOCATE FOR THE  
APPLICANT(S)

- VERSUS -

The Union of India & Ors.

RESPONDENT (S)

Mr. A.K. Chaudhuri, Addl.C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K. V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

2 March 2005

6

**CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.**

Original Application No. 64 of 2005.

Date of Order: This, the 7th Day of March, 2005.

HON'BLE MR JUSTICE G. SIVARAJAN, VICE-CHAIRMAN.

HON'BLE MR K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

Shri Bimal Chakraborty  
S/o Late D.Chakraborty  
S.F.A.(V) Office of the  
AO/SSB/Bongaigaon  
Shastri Road, Ward No-10  
P.O; North Bongaigaon  
Dist: Bongaigaon.

.....Applicant.

By Advocate Mr. K.Bhattacharjee & Mr.P.K.Sharma.

-Vs-

1. Union of India & Ors.

Represented by the Director General,  
Sashastra Seemab East Block V  
R.K.Puram, New Delhi- 110066.

2. Ministries of Home Affairs.

Represented by Secretary to the Govt. of India,  
New Delhi.

3. Director General,

Sashastra Seemabal, East Block V  
R.K.Puram, New Delhi.

4. Assistant Director,

O/o. Director General,  
Sashastra Seemabal East Block V  
R.K.Puram, New Delhi.

5. 5, Area Organizer, S.S.B.

Bongaigaon, Assam.

6. Area organizer (HQ)

FTR HQRSSB

Gauhati.

.....Respondents.

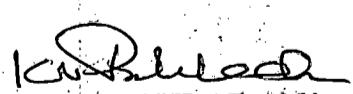
By Advocate Mr.A.K.Choudhuri, Addl.C.G.S.C.

**ORDER**

**SIVARAJAN, J. (V.C.)**

The applicant is presently working as Senior Field Assistant (Veterinary) in the office of the Area Organizer, S.S.B., Bongaigaon. The applicant is aggrieved by the Memorandum dated 3.9.04 calling for selection of Dog Handler (DH) and the order dated 17.2.05 issued by the Assistant Director, General, S.S.B, New Delhi, respondent No.4. According to the applicant, the job of Dog handler is not related with the Para-Veterinary staff and the job of dog handler is a job of combatised personnel unrelated to veterinary cadre. The applicant's grievance is that though he made representation dated 25.2.05 against re-allocating of his post as Dog Handler, but the representation is still pending with the authority.

2. We have heard Mr. K. Bhattacharjee, learned counsel assisted by Mr. P. K. Sarma, learned counsel for the applicant and also Mr. A. K. Choudhuri, learned Addl. C.G.S.C for the respondents. Mr. Chaudhuri has submitted that the representation of the petitioner dated 25.2.05 is pending. Since the applicant's apprehension is that he may be sent for training against the said post, we are of the view that the O.A. can be disposed of with directions to the respondents to dispose of the aforesaid representation. Accordingly, we direct the respondents to dispose of the representation dated 25.2.05 (Annexure IV) as early as possible at any rate within a period of three weeks from the date of receipt of this order.
3. Status quo, as on today, shall be maintained till such order is passed and communicated by the respondents.
4. Post the matter on 6.4.05 for report on compliance.

  
(K.V.PRAHLADAN)  
ADMINISTRATIVE MEMBER

  
91  
(G.SIVARAJAN)  
VICE CHAIRMAN

LM

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal

24 MAR 2005

गुवाहाटी आदानपट  
Guwahati Bench

Dist- Dibrugarh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH, GUWAHATI

Original Application No. 100/2005

Bimal Chakraborty.

..... Applicant.

- Vs -

Union of India.

..... Respondent.

DATE AND SYNOPSIS OF THE CASE IN THIS APPLICATION -

<u>DATES</u>	<u>SYNOPSIS OF THE CASE</u>
6-2-86	Joint as a Constable in G.C. Falakata Dist. Jalpaiguri under the Director General of Security S.S.B/ North Bengal and Sikkim Division.
18.6.92	The respondent vides order dated 18/6/92 appointed the applicant to the post of Senior Field Assistant Veterinary (which is a Civil Post).
3-9-04	Memorandum dated 3/9/04 calling for selection of dog handler (DH) from the strength of SEA (vet.).
17-2-05	Order dated 17/2/05 issued by assistant

*Bimal Chakraborty*

Director General S.S.B. New Delhi where by D.G. S.S.B. being the head of the department is pleased to re-allocated eight post each of SFA (Vet.) for first BN. Didihat at 2<sup>nd</sup> BN. Garokhpur along with incumbent with immediate effect in public interest.

25-2-05 Representation filed by the applicant highlighting his grievances against re-allocating of his post as Dog Handler, Representation is still pending with the authority.

Prayer - Direction for setting aside the impugned order dated 17/2/05 issued by assistant Director General S.S.B. New Delhi and/or to direct not to reallocate the post of the petitioner from S.F.A.(V) to Dog Handler and or not to transfer the petitioner from his present post of S.A.F(V), Bongaigaon area, Armed Forces, i.e. 1<sup>st</sup> Bn. Didihat.

*Rimad Chakrabarty*

Dist- Dibrugarh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI

[An application under Section 19 of the  
Administrative Tribunal Act, 1965]

Original Application No. of 2005

Rimal Chakraborty.

.....Applicant.

- Vs -

The Union of India and Ors.

.....Respondents.

I N D E X

<u>Sl.No.</u>	<u>Particulars</u>	<u>ANNEXURE</u>	<u>Page No.</u>
1.	Original Application		1 - 9
2.	Verification		10
3.	Annexure -I		11-12
4.	Annexure -II		13-14
5.	Annexure -III		15
6.	Annexure -IV		16

Filed by -

Dist- Bongaigaon

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI

[An application under Section 19 of the  
Administrative Tribunal Act, 1985]

(For use of Tribunal office)

Signature -

Date -

Original Application No. . . . . of 2005

I. PARTICULARS OF THE APPLICANT

Bimal Chakraborty

Son of Late. D. Chakraborty

S.E.A(V) Office of the

AO/SSB/Bongaigaon

Shastri Road, Ward No-10

P.O- North Bongaigaon

Dist- Bongaigaon.

II. PARTICULARS OF THE RESPONDENTS

1) Union of India

Represented by the Director General

Sashasstra Sevabali East Block-V

R.K. Puram, New Delhi-110066.

*Bimal Chakraborty*

2) Ministers of Home Affairs,  
represented by Secretary to the Govt. of India  
New Delhi.

3) Director General,  
Sashstra Seemabali, East Block-V,  
R.K. Puram, New Delhi.

4) Assistant Director,  
O/O. Director General,  
Sashstra Seemabali, East Block-V,  
R.K. Puram, New Delhi.

5) Area organizer, S.S.B.  
Bongaigaon, Assam.

6) Area Organizer (HQ)  
FTR HQRSSB Gauhati.

III. PARTICULARS OF THE ORDER (S) AGAINST WHICH  
APPLICATION IS MADE -

1) The applicant through this application wants to challenge order number 30/SSB/A-4/ 13-91-1407 issued by the Assistant Director, Director General Sashastrabali, New Delhi.

2) JURISDICTION OF THE TRIBUNAL:  
That the applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

*Bimal Chandra*

3) LIMITATION

The applicant also declares that the present application is within the limitation period as has been prescribed under Section 21 of the Administrative Tribunal Act, 1965.

4) FACTS OF THE CASE

- i) That the applicant is a citizen of India and at present residing at Bongaigaon in the District of Bongaigaon, Assam and as such entitled to all the rights and privileges guaranteed under the Constitution of India and relevant rules framed thereunder.
- ii) That the applicant states that he joined S.S.B. as Constable on 6.2.88 at Falakata Dist Jalphaiguri under the Commandant G.C. S.S.B.
- iii) That the applicant states that after servicing for more than 4 year as constable and he was appointed as a senior field assistant (Vet.) after being selection in the Department interview. In the office of area organizer S.S.B. Jalpaiguri in the pay scale of 975-25-1600. Accordingly, the petitioner joined his post at leh after the serving for few years at leh. He was again transferred under the area organizer SSB as senior field assistant (vet.) and after serving there from 1.6.97 to 30.6.04.

*Bimal Chakraborty*

The applicant was again transferred to the Bongaigaon area. He joined at office of Bongaigaon area organize as senior field assistant (Vet.) till date and he not yet been released.

(A copy of the memo dated 18.6.92 is annexed hereto and marked as Annexure-I).

iv) That the applicant states that on 3<sup>rd</sup> September, 2004 the Chief Veterinary Officer issued a memorandum number 99/vet/SSB/2003/VC-3.39-41 where by it is stated that to select and intimate the name of SFA (vet.) working in the department who are relatively young and have aptitude to care and Dog handler for working as Dog handler in SSB. Accordingly, the said memorandum was circulated among the workers who are willingly joint in the new post. The applicant has expressed that he is not willing to joint in the selection of Dog Handler.

(A copy of the memo dated 3.9.04 is annexed hereto and marked as Annexure-II).

v) That the applicant states that 25.2.05, the area organizer SSB Bongaigaon circulated order dated 17.2.05 issued by assistant Director in the said order it is stated that D.G. S.S.B. being head

*Bimal Chakrabarty*

of the department is pleased to re-allocated eight (8) posts each of SFA (V) for the first Bn. Didihat and 2<sup>nd</sup> Bn. Gorakhpur along with the incumbent with immediate effect in public interest and the petitioner was transferred from Bongaigaon area with the post of SFA (V) to First Bn. Didihat as Dog Handler.

(A copy of the order dated 17.2.05 is annexed hereto and marked as Annexure-III).

vi) That the applicant on 25.2.05 immediate filed his re-presentation through proper channel to the Director General wherein he had stated his grievances and stated that the job of Dog handler is not re-dated with the para veterinary staff and the job of dog hander is a job of combative personal and as such requested to stop his detaiment from this present post and the said representation has not yet been answered or disposed of.

(A copy of the representation dated 25.2.05 is annexed hereto and marked as Annexure-IV).

v) That the applicant states that the post of senior field assistant is an civilian post whose duty to give treatment to the animal individually or under the supervision of

Bimal Chakraborty

veterinary officer and where as Dog Handler is a purely a job of combat personal.

5) G R O U N D S

- i) For that the order dated 7.2.04 is bad in law and in fact as the Civil post was converted into armed force post along with the incumbent.
- ii) For that the order dated 7.2.05 would go to show that respondent have failed to get suitable candidate for the post of Dog Handler has literally re-allocated the post of SFA (V) for first Bn Didihat and 2<sup>nd</sup> Bn. at Gorakhpur along with the incumbent which is an illegal action on the part of the respondent.
- iii) The respondent ought to have given a reasonable opportunity to the applicant before issuing any order with are adverse to the service condition and thereby violated the principal of natural justice which is the basic tenet of administrative law.
- iv) The respondent ought to have seen that the applicant belongs to Civil Post of senior (Vet.) assistant and are conformed against the Civilian post and as such there transfer the armed forced cannot be done without opportunity.

*Bimal Chakraborty*

v) The action of the respondent is arbitrary and violative of Article 14 of the Constitution of India where in the right of equity before law is prided in the guise of protecting equally of opportunity the right available under Article 14 of the Constitution of the applicant is being disturbed.

vi) The applicant may be permitted to urge other grounds at the time of hearing.

5) DETAIL OF REMEDIES EXHUSTED -

i) The applicant declares that, he has already filed the representation before the authority. The authority is silent on the said representation and as such there is no other alternative or equally efficacious remedy except to approached this Hon'ble Tribunal on the exercise of its jurisdiction under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

The applicant declares that they have not filed any writ petition or application before any other Court or any bench.

8) RELIEF SOUGHT FOR

For the reasons stated above, the applicant hereby prays that this Hon'ble Tribunal may be

*Ramchandra*

pleased to called for the records pertaining to re-allocation of the post of SFA (V) for 1<sup>st</sup> Bn. Didihat and consequently the direct the respondents not to release the applicant along with the post to the first Bn., Didihat and also to declare that the order dated 7.2.05 is illegal and void.

9) INTERIM RELIEF IF ANY SOUGHT FOR -

Pending finalization of the O.A. the applicants herein pray that this Hon'ble Tribunal may be pleased to direct the respondents not to give effect to the order dated 17.2.2005 and or not to release the applicant from the present place of posting and such order other for further orders as it deem fit and proper.

10) PARTICULARS OF THE POSTAL ORDER :

- a) IPO No. 206116330 Date 3.3.05 For Rs. 50/-
- b) Envelopes with acknowledgement.
- c) Vakalat.
- d) Material papers as per index.

11) LIST OF ENCLOSERS :

1. Memorandum dated 9/6/03
2. Memorandum dated 3<sup>rd</sup> Sept, 2004.
3. Order dated 17.02.05.
4. Representation to the Director General, SSB.

*Bijan Chatterjee*

VERIFICATION

I, Bimal Chakraborty, S/o. Lt. T.K. Das, aged about 41 years, by profession- service, resident of Bongaigaon, do hereby verify that I am the applicant in the accompanying application. I am acquainted with the facts and circumstances of the case. I hereby verify that the statements made in paragraphs 1 to 9 are true to my knowledge and that I have not suppressed any material facts.

And I set my hand in this verification today  
...March, 2005 at Guwahati.

*Bimal Chakraborty*

Signature

No. 1112/160/NY-II(II)/dtd 18/6/92  
Government of India,  
Directorate General of Security,  
Office of the Divisional Organiser,  
SSB/North Bengal & Sikkim Division,  
S I L I G U R I.

O R D E R.

Consequent upon selection of constable No. 80648  
Bimal Chakraborty of Group Centre, SSB, Falakata,  
to the post of Senior Field Assistant (Veterinary) in the SSB  
Area side on "Transfer basis", Shri Bimal Chakraborty is  
hereby appointed to the post of Senior Field Assistant (Veterinary)  
on a purely temporary basis under the SSB (Para Veterinary Staff)  
Recruitment Rules 1989, and as amended from time to time and posted  
at Office of the Circle Organiser, SSB, Narendrapur  
w.e.f 21/4/92 (F/N)

2. He would be required to undergo the prescribed veterinary course at one of the Training Centres after appointment. If he does not complete the course successfully other than for valid reasons like medical grounds acceptable to the Appointing Authority would have his probation terminated. In case he is allowed to continue on such special grounds will be given one more chance to attend the next course and would have the probation terminated if he fails the second time.

3. Shri Bimal Chakraborty will be on probation for a period of two years, which may be extended or curtailed at the discretion of the competent authority.

4. Allowances : He will be entitled to draw the following pay and

i) Pay Rs. 975-25-1150-EB-30-1600.  
ii) Allowances : DA, SCA and HRA etc. as admissible to

the Central Govt. Employees in accordance with the instructions issued by the Ministry of Finance from time to time.

5. He is liable to be transferred to any where in India.

S.S. Thakur  
13-6-92  
(S.S. THAKUR)  
Area Organiser (Staff)  
SSB/Siliguri.

DISTRIBUTION :

1. Shri Bimal Chakraborty SFA (Vet), C/O  
O/I the Circle Organiser, SSB, Narendrapur  
Director of Accounts, Sab. Sectt, R.K. Puram, New Delhi 110066  
for information.

Certified, one copy  
Parbatoy Datta Banerjee

ADVOCATE

12  
- 2 -

20

3. The Assistant Director (EA), SSB Directorate, R.K. Puram, New Delhi-66 with reference to his Memo No. 6/SSB/19/91 (6) - 4766 Dated 27/12/91.

4. The Veterinary Assistant Surgeon, SSB, O/10 the Divisional Organiser, North Bengal & Sikkim Division, SSB, Siliguri for information.

5. The Commandant, SSB, Group Centre Falakata for information.

6. The Accounts Officer, SSB, Divn. Hqrs, Siliguri for information and necessary action.

7. The Area Organiser, SSB Talparguri for information and necessary action.

8. The Sub Area Organiser, SSB, Siliguri for information and necessary action.

9. The Circle Organiser, SSB Narendrapuri for information and necessary action.

10. Personal Assistant to Area Organiser (Staff), SSB/North Bengal and Sikkim Division, Siliguri.

11. Copy to the Personal File of Shri Bimal Chakraborty SFA (Mtg).

SK/

## ANNEXURE II

NO.99/Vet/SSB/2003/VC-339-4  
Government of India,  
Ministry of Home Affairs,  
O/O the Director General,SSB,  
East Block-V, R.K.Puram,  
New Delhi-66.

Dated:- the 3rd Sept. 2004

### MEMORANDUM

Subject:-

#### SELECTION OF DOG HANDLERS (DH) FROM THE STRENGTH OF S.F.A.(VET)

It is requested to select and intimate the names of S.F.A.(Vet) working in your Frontier who are relatively young and have an aptitude to care and handle dogs for working as Dog Handlers in SSB.

During the current financial year we have a requirement of 112 Dog Handlers @ 8 Dog Handlers per Battalion x 14<sup>th</sup> Battalions where the Dog Squads will be established in the first phase. These S.F.A.(Vet) will have to undergo six months training at BSF Academy, Teknaf once the pups are purchased.

It is also proposed to impart a preliminary training in Dog Handling to the selected S.F.A.(Vet) at a central location by the SSB Vets. Further directions for conducting the preliminary training will be issued by the Force HQ. in due course after selection of Dog Handlers.

The matter may please be treated as urgent and may be dealt on priority.

*Ranjan*  
17/9/04  
(DR. SHASHI RANJAN)  
Chief Veterinary Officer (SG)

To

The Inspector General,  
FTR.HQRS. Lucknow/Patna/Guwahati.

*AOC(S)  
CMD*  
*10359  
15/9/04*

*16659  
15/9/04*      *6687  
26/9/04*

*FTO*

*contd. 2*

*Certified to be true copy  
Parbat Singh  
ADVOCATE*

Vetly / ~~missed~~

1<sup>st</sup> 2<sup>nd</sup>

-15

Memo No. VII/10/TRG/2004-05/302-307 Dated the 21/9/2004  
Copy forwarded to:-

Ex: The Area Organiser, SGP Falakata/Chirang/Kokrajhar/Torulpur/Phanabanda/Bomdila. They are requested to intimate the names of SGA(vetly) who are young, energetic and having interest in pets like dogs, so that they could be put into the course as mentioned above for getting their services in the near future. This may be treated as most urgent.

*Parimal Gogoi*

Area Organiser (IO),  
FTR HQR SSB Guwahati.

1. Not willing

*Shrikha*  
24/9/04

(P.C. Jayalakshmi)  
SGA (v)

2. Not willing

*Abz.*

(ASHISH BARUAH)  
SGA (v)

3. Not willing.

*Abz.*

(Ranu Chakraborty)  
SGA (v)

4. Not willing

*24/9/04*

(P.C. Karjan)  
SGA (v)

5. Not willing

*24/9/04*

(P. Dulal Sarker)

NO. 30/SSB/A-4/2000(3)-1391-1407  
 Government of India  
 Ministry of Home Affairs,  
 Directorate General,  
 Sashastra Seema Bal,  
 East Block V R.K. Puram,  
 New Delhi-110056

Dated the 17-02-05

ORDER/

D.G., SSB being head of the Department is pleased to reallocate 03 posts each of SFA(V) for 1st BN.Didihat and 2nd BN.Gorakhpur alongwith incumbents with immediate effect in public interest as indicated below : -

Sl no.	Name of SF (Vety)	From	To
1.	Satish Kumar	Bhinga Area	1st BN.Didihat
2.	Naresh Chandra	Pithoragarh Area	-do-
3.	V.P.Bhatt	Pilibhit Area	-do-
4.	C.B.S.Pundir	Siddharthnagar Area	-do-
5.	Haridhan Sil Sharma	Araria-I Area	-do-
6.	S.C.Bhowmik	Sikkim Area	-do-
7.	B.Chakraborty	Bongaigaon Area	-do-
8.	P.Dutta	Bongaigaon Area	-do-
9.	Remeshwar Singh	Bhariach Area	2nd BN.Gorakhpur
10.	S.S.Ramola	Pilibhit Area	-do-
11.	S.S.Chauhan	Bhinga Area	-do-
12.	Sushil Kumar	Araria-I Area	-do-
13.	Shankar Rudra Pal	Sitamarhi Area	-do-
14.	Santa Singh	Bomdila Area	-do-
15.	P.K.Borth	Kokrajhar Area	-do-
16.	Bimal Basumatary		

The compliance of above order be confirmed to Force HQrs.SSB  
 New Delhi.

S/D- Subhash Kumar 17.02.05  
 (Assistant Director)

Ex-IV

Distribution :-

1. The Controller of Accounts, pay and Accounts OFFICE, Ministry of Home Affairs, New Delhi.
2. ISG Frontier HQrs.SSB, Lucknow/Patna/Guhati
3. OTSG, Sector HQrs.Ranikhet, Bahraich, Gorakhpur, Muzaffarpur, Barauni, Raufianga, Felakata, Rangle, TC Gorakhpur & Barauni.
4. The Commandant 1st BN.Didihat and 2nd BN.Gorakhpur.
5. The Area Organiser, SSB: Bhinga, Pithoragarh, Pilibhit, Siddharthnagar, Araria-I, Sikkim, Bongaigaon, Bahraich, Maharajganj, Sitamarhi, Bomdila and Kokrajhar.
6. The Chief Veterinary Officer(SG), Force HQrs.SSB, New Delhi.

NO : III/96/( 123-25 ) DT:- 25/1/05 O/O The Area Organiser,  
 SSB: Bongaigaon. (Assam)

Copy forwarded to :-

1. Sh.B.Chakraborty, SFA(V) for compliance.
2. " P.Dutta, SFA(V)
3. " SFA, SSB Bongaigaon (Bhengpur) to Relieve them immediately

Certified to be true copy

Parbat Baru

Jt. Area Organiser,  
 SSB: Bongaigaon

To  
The Director General  
SSB, Force HQR  
Block-V (East), R.K.Puram  
New Delhi-66.

Through Proper Channel

Sub: Request for exemption from "PUPS BREEDING AND REARING" Course  
as well as "DOG HANDLER" Course.

Sir,

I beg most respectfully and humble submission in an unfavourable circumstances I beg to lay down the following few lines on the subject cited above for your sympathetic consideration and favourable action please.

1. That Sir, I have completed the Pups Rearing & Breeding Course as per sudden detailment order. But I have come to know through reliable source that I may be detailed further for Dog Handler Course.
2. That Sir, I had been recruited as Para Veterinary Assistant i.e.SFA(V). So far I know that the job of "DOG HANDLER" is not related with the Para-Veterinary staff. This is the job of combatised personnel.
3. That Sir, since joining in SSB department as Para-Veterinary assistant i.e. SFA(V) I have been performing the duties of giving treatment to animals individually or under supervision of Veterinary officers (VAS/SVO) or Field Officers. The duties were unacceptable to me as the duties were related to the job of Para-Veterinary Assistant.
4. That Sir, I have become surprised with the sponsoring of my name for PUPS BREEDING AND REARING course which is not related with the job of Para-Veterinary cadre / staff. The said course is totally separate from veterinary cadre. But it is trying to attribute the profession on veterinary assistant. It is creating a critical state of mental agony and anxiety and an imbalance in discharging my duties smoothly.
5. That Sir, in this circumstances I beg to state that if I shall be compelled to undertake further the Dog Handler Course then it will be against of my will.
6. Therefore you are cordially requested for arranging to stop my detailment from this course and I may be allowed to serve my profession as per my recruitment for the post of Para-Veterinary Assistant with full encouragement.
7. That Sir, if there is no other alternative to detail me in the above course, I have to seek the justice of law from the court and for which I may be permitted to take the shelter of court.

I may kindly be excused for the troubles sir.

With best regards,

Yours faithfully

*Parbat Ram Gopal*  
Certified to be true copy  
Parbat Ram Gopal  
ADVOCATE

*Brijendra Chaturvedi*  
25/2/85